

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 6824 of 2016

Shree Balaji Enterprises Petitioner
Versus
The Union of India & others Respondents

With

W.P.(C) No.6825 of 2016

Shree Balaji Trading Co. Petitioner
Versus
The Union of India & Ors. Respondents

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : Mr. Indrajit Sinha, Advocate
For the UOI : Mr. Rajiv Sinha, A.S.G.I.
Mr. Laxman Kumar (C.G.C.)
For the State : Mr. Rajiv Ranjan, Advocate General
Mr. Piyush Chitresh, A.C to A.G
For the CCL : Mr. Amit Kumar Das, Advocate

Oral Order:
No. 14/ Dated 08.09.2021

The State of Jharkhand through the Chief Secretary is directed to file an affidavit within a period of two weeks, stating therein the date of creation of the different district mining foundation trusts in the different districts of the State of Jharkhand

Let these cases be listed on 22.09.2021.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)